

Heard, keeping in view the facts and circumstances mentioned in the application and in view of the submissions made by learned counsel for the Resolution Professional, IA No.1424/2022 filed for withdrawal of CP (IB) No.2/Chd/Hry/2021 is allowed and CP (IB) No.2/Chd/Hry/2021 is dismissed as withdrawn. As a consequence moratorium declared under Section 14 of the Code comes to an end and the corporate debtor is discharged from the claims in lieu of the said petition and is free from the rigours of the Code and Regulations made thereunder. Henceforth, the RP is discharged and the Board of Directors is restored to its original position. Thus, IA No.1424/2022 is disposed of.

CP (IB) No. 2/Chd/Hry/2021

In view of the order passed in IA No.1424/2022, CP (IB) No. 2/Chd/Hry/2021 is dismissed as withdrawn.

SD/-
(Prasanta Kumar Mohanty)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

October 27, 2022
DS